

**SPECIAL BENCH                      ITEM NO. 101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 512/ALD/2019**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>YES BANK LTD V/S JAYPEE HEALTHCARE LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Vaijayant Paliwal alongwith Sh. Nikhil Mathur, Advs.

*: For the Financial Creditor*

Sh. R P Agarwal, Sr. Adv. assisted by Sh. Abhishek Tripathi, Adv.

*: For the Corporate Debtor*

**ORDER**

Ld. Counsel for the parties present.

It is stated by the Ld. Counsel for the Petitioner/Financial Creditor that appeal is pending before the Hon'ble NCLAT and the next date of hearing is stated to be 19<sup>th</sup> April, 2023.

It is stated by Ld. Counsel for the petitioner that he also wants to file the substitution application on the basis of assignment agreement. Let the same be filed within one week alongwith assignment agreement.

Let the matter be listed on 24<sup>th</sup> April, 2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Harnam Singh Thakur)  
Member (Judicial)**

**14<sup>th</sup> March, 2023**

*Bipul Kumar Tiwari  
(Stenographer)*